

the State of Tamil Nadu. This letter of intent has since been converted into an industrial licence on 25.11. 85.

Model Post Offices in Tamil Nadu

9074. SHRI P.R.S. VENKATESAN: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there are any Model Post Offices in Tamil Nadu;

(b) if so, the details thereof; and

(c) whether there is any proposal to sanction more Model Post Offices in Tamil Nadu?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SONTOSH MOHAN DEV): (a) The attempt has been to ensure that there is a reasonable level of efficiency at all post offices. No particular post office has been designated as a 'Model' post office.

(b) Does not arise in view of reply to part (a) above.

(c) No post office is separately sanctioned as a Model post office. For special reasons, a Head of Circle may re-organize an existing post office as a "Model' office. In so far as Tamil Nadu Circle is concerned the position is as stated in (a) above.

Foreign Brand Name "English Leather"

9075. SHRI CHINTAMANI JENA:
SHRI ANANDA PATHAK:

Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that M/s. Advani Oerlikon, Bangalore have introduced the toileteries and cosmetic items under the foreign Brand Name "English Leather";

(b) if so, whether the firm has obtained permission for use of the foreign trade name for internal sales; and

(c) if not, the action proposed to be taken against the firm?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) and (c). Under the Foreign Exchange Regulation Act, permission of the Reserve Bank of India for use of foreign trade marks on internal sales is required if such use involves direct or indirect consideration. The party has stated that there is no direct or indirect consideration in the use of trade mark "English Leather" in this case and that, therefore, the provision of Section 28(1) (c) of the FERA is not attracted.

Under the Trade and Merchandise Marks Act, trade marks could be used without registration. In this case, there has been no application from the parties for registration as registered user of the trade mark "English Leather".

Oil Selection Board

9076. SHRI ARVIND TULSHI RAM KAMBLE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the date of expiry of the existing Oil Selection Board and when the new Board is likely to be reconstituted;

(b) whether the new Board will be reconstituted on the old lines;

(c) if not, what will be the new pattern; and

(d) the number of pending applications for decision by the Oil Selection Board?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BRAHMA DUTT): (a) The term of the four